

**Code Of Criminal Procedure (Amendment) Amending Act,  
2006**

**25 of 2006**

**[02 June 2006]**

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An Act further to amend the Code of Criminal Procedure (Amendment) Act, 2005. BE it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:--

**1. Short Title :-**

This Act may be called the Code of Criminal Procedure (Amendment) Amending Act, 2006.

**2. Amendment Of Section 1 Of Act 25 Of 2005 :-**

In the Code of Criminal Procedure (Amendment) Act, 2005, in section 1, in sub-section (2), after the words "by notification in the Official Gazette, appoint", the words "; and different dates may be appointed for different provisions of this Act" shall be inserted.